

Telecom Disputes Settlement & Appellate Tribunal

New Delhi

No. 1/Judl./Misc./TDSAT/2024

Dated: 15.05.2025

NOTICE

It is hereby informed to all Advocates and Parties that as decided by the Competent Authority, for mentioning any matter before the Hon'ble Bench / Court in TDSAT for listing / urgent listing, a "Requisition Slip for Mentioning" as per the format enclosed herein, is required to be submitted with the Court Master or with the Registry at least one-hour (by 10:00 a.m.) before the Court starts.

No mentioning without the "Requisition Slip for Mentioning" will be permitted.

  
Desk Officer

Copy to,

1. The Telecom Lawyers' Association, TDSAT
2. The Registrar-cum-Principal Secretary, TDSAT
3. The Director, TDSAT
4. The Deputy Registrar, TDSAT
5. The PPS/PS to Hon'ble Chairperson and Members, TDSAT
6. The Notice Board
7. The TDSAT, Website

**TELECOM DISPUTES SETTLEMENT & APPELLATE TRIBUNAL  
NEW DELHI**

**Requisition Slip for Mentioning**

[Requests should be submitted with the Court Master or with the Registry at least one-hour (i.e. by 10:00 am) before the Court starts.]

To be Mentioned on/for (date): \_\_\_\_\_

(1) Case No. \_\_\_\_\_ (or) Dy. No. \_\_\_\_\_

(2) Next Date of Hearing, if any: \_\_\_\_\_

(3) Listed before/To be listed before: *Hon'ble Court-1/Hon'ble Court-3/Registrar Court*

(4) Grounds for urgency and the nature of relief sought (in brief):

\_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_

Signature \_\_\_\_\_

Name of the Counsel \_\_\_\_\_

Mobile No. \_\_\_\_\_

Advocate for the \_\_\_\_\_

Date: \_\_\_\_\_

Place: New Delhi

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**FOR THE USE OF COURT / REGISTRY**

**Remarks / Objections:**